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## IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(CRL) 980/2022 & CRL.M.A. 8268/2022 (Interim directions) CRL.M.A. 8269/2022 (seeking no coercive steps against the petitioners)

MEGHNA BHATTER & ANR.

..... Petitioners

Through:

Ms. Geeta Luthra, Senior Advocate with Mr. Nitin Saluja, Mr. Harsh Gattani, Mr. Anuj Singh, Ms. Pragati Srivastava, Ms. Poonam Dangi and Mr. Saahil Mongia, Advocates.

versus

STATE NCT OF DELHI & ANR.

..... Respondents

Through:

Mr. Sanjeev Bhandari, ASC for the State with Mr. Kunal Mittal and Mr.

Saurabh Tanwar, Advocates. ACP Dharmender Kr. Singh.

Mr. Shiv Chopra and Mr. Siddharth

Arora, Advocates for R-2.

W.P.(CRL) 1096/2022, & CRL.M.A. 9144/2022 (Additional documents). CRL.M.A. 9145/2022 (Interim directions) CRL.M.A. 9146/2022 (direction)

ANUBHAV BHATTER

..... Petitioner

Through:

Ms. Geeta Luthra, Senior Advocate with Mr. Nitin Saluja, Mr. Harsh Gattani, Mr. Anuj Singh, Ms. Pragati Srivastava, Ms. Poonam Dangi and

Mr. Saahil Mongia, Advocates.

versus

STATE NCT OF DELHI & ANR.

..... Respondents

W.P.(CRL) 980/2022and connected matter

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Through: Mr. Sanjeev Bhandari, ASC for the

State with Mr. Kunal Mittal and Mr.

Saurabh Tanwar, Advocates. ACP Dharmender Kr. Singh.

Mr. Shiv Chopra and Mr. Siddharth

Arora, Advocates for R-2.

## CORAM: HON'BLE MR. JUSTICE AMIT BANSAL

ORDER 18.07.2023

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- 1. Submissions on behalf of the petitioners have been heard in part.
- 2. Senior counsel appearing on behalf of the petitioners submits that she will take thirty minutes more to conclude the submissions.
- 3. The counsel for the petitioners shall file a short synopsis not exceeding three pages giving the propositions along with the judgments in support with a copy to the counsel for the respondents.
- 4. Interim order to continue, subject to the petitioners continuing to cooperate in the investigation.
- 5. List for remaining submissions on 24th August, 2023 at 3:30 PM.

AMIT BANSAL, J.

**JULY 18, 2023** 

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